

**C. Case No. 17/20**  
**CBI Vs M/s D.G.Foortwear Pvt.Ltd. & ors.**

05.10.2020

Present: Sh.B.K.Singh, Ld.Sr.PP for CBI with IO/Inspr.Jitender Sharma/CBI.  
None for A-1 M/s D.G.Foortwear P.Ltd.  
Sh.Talib Khan, Ld. Counsel for A-2 Sh.Sandeep Rathi.  
A-3 Sh.Deepak Gupta, A-4.Sh.Pankaj Chaudhary.  
(present in court) and Ld. Counsel Sh.Vijay Aggarwal and the three accused have joined through VC.  
A-5 Sh.Ajay Pal in person (through VC).  
A-6 Sh.Ram Kumar Singh in person with Ld. Counsel Sh.Rajiv Lochan (through VC).  
A-7 Sh.Rakesh Mangla and A-12 Sh.Rupesh Gupta in person with Ld. Counsel Sh.Anil Kumar (through VC) and Ms.Pinki Singh (present in Court).  
A-8 Sh.Satish Kumar Garg with Ld. Counsel Ms. Nishtha Sharma (through VC).  
A-9 Sh.Pawan Kumar Jindal with Ld. Counsel Sh.S.K.Tripathi.  
A-10 Sh.Sanjay Kumar in person (through VC).  
A-11 Sh.B.P.Singh with Ld. Counsels Sh.Sidharth Satija and Ms.Saujanya Shankaran (through VC).  
A-13 Ms.Sonal Gupta with Sh. Nitin Ahlawat Ld. Counsel (through VC).  
None for A-14 M/s NTG Builders P.Ltd., A-15 M/s Factor Infotech P.Ltd., A-16 M/s Shree Hari Overseas P.Ltd., A-17 M/s Shirdiwale Sai Exim P.Ltd., A-18 M/s Sachidanand Enterprises P.Ltd.  
A-19 M/s Aaghanya Trade Exim P.Ltd. represented by A-7 Sh.Rakesh Mangla with Ld. Counsel Sh.Anil Kumar (through VC).

Today, as per the roster, this Court is to be convened physically. However, since applications of A-2 Sh.Sandeep Rathi, A-3 Sh.Deepak Gupta, A-4 Sh.Pankaj Chaudhary, A-6 Sh.Ram Kumar Singh and A-11 Sh.B.P.Singh u/S 207 of Cr.P.C were to be taken up for consideration, option was given to the accused and

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their Ld. Counsels to either appear physically or through VC.

So far as passports are concerned, Sh.Talib Khan Ld. Counsel representing A-2 Sh. Sandeep Rathi submits that this accused never applied for passport and has no passport in his name and A-3 Sh.Deepak Sharma and A-4 Sh.Pankaj Chaudhary have already surrendered their passports in other CBI cases.

Ld. Counsel Sh.S.K.Tripathi submits that A-9 Sh.Pawan Kumar Jindal has surrendered his passport with Sh.Jitender Sharma, Inspr.CBI present in the Court today and received acknowledgment in that regard.

Sh.Nitin Ahlawat, Ld. Counsel representing A-13 Smt.Sonal Gupta, Ms.Nishtha Sharma, Ld. Counsel for A-8 Sh.Satish Kumar Garg, Ms.Pinki Singh Ld. Counsel for A-7 Sh.Rakesh Mangla and A-12 Sh.Rupesh Gupta submit that the accused persons have already surrendered their passports with the IO against acknowledgements.

Sh.Rajiv Lochan, Ld. Counsel representing A-6 Sh.Ram Kumar Singh submits that he will be filing his vakalatnama during the course of the day and within three working days, the accused shall surrender his passport with the IO of the case.

Reply to all the five applications u/s 207 of Cr.P.C have been filed.

Copies have been supplied to Ld. Counsel for A-6 Sh.Ram Kumar Singh and A-11 Sh.B.P.Singh. However, copies have not been supplied to Ld. Counsel for A-2, A-3 and A-4. Be supplied during the course of the day.

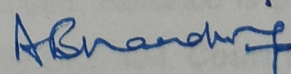
As A-1 M/s D.G.Footwear, A-14 M/s NTG Builders P.Ltd., A-15 M/s Factor Infotech P.Ltd., A-16 M/s Shree Hari

Overseas P.Ltd., A-17 M/s Shirdiwale Sai Exim P.Ltd. and A-18 M/s Sachidanand Enterprises P.Ltd. are not represented, an application has been filed on behalf of CBI for taking coercive action against Directors/CMDs or any other managing authorities of these accused companies for non appearance of anyone for representing these companies.

In the first instance B/Ws in the sum of Rs.50,000/- each be issued against each of the CMDs, Directors/ARs of A-1 M/s D.G.Footwear, A-14 M/s NTG Builders P.Ltd., A-15 M/s Factor Infotech P.Ltd., A-16 M/s Shree Hari Overseas P.Ltd., A-17 M/s Shirdiwale Sai Exim P.Ltd. and A-18 M/s Sachidanand Enterprises P.Ltd. returnable for next date i.e. **21.10.2020 at 11.00 A.M.** On the next date, arguments will be heard on the pending applications also.

It is submitted that at the time of grant of interim bail, the directions were to provide personal bond and surety bond for a sum of Rs.50,000/- each and at the time of final disposal of the applications for bail, the condition has been to furnish bond in the sum of Rs.1 Lakh. On the submissions of Ld. Counsels for the accused, the personal bond and surety bond shall be of Rs.50,000/- each as per order dated 16.03.2020.

Let a copy of this order be sent by WhatsApp to Ld. Sr.PP for CBI, all accused and their learned counsels.



**(ARUN BHARDWAJ)**  
**Special Judge-05, CBI (PC Act)**  
**Rouse Avenue District Court**  
**Delhi/05.10.2020 (D)**